

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO. 1564
TO BE ANSWERED ON 31ST JULY, 2024**

FRAMING OF RULES UNDER TELECOMMUNICATIONS ACT

**1564 SHRI PRADYUT BORDOLOI:
SHRI TANUJ PUNIA:**

Will the Minister of COMMUNICATION be pleased to state:

- (a) whether any consultations are being undertaken with civil society, activists, subject matter experts and researchers in respect of the framing of rules under the Telecommunications Act;
- (b) if so, the details of the period of consultation, the questions being considered and the stakeholders involved and if not, the reasons therefor;
- (c) whether the Telecommunications Act would require service providers to weaken, break or circumvent end-to-end encryption; and
- (d) if so, the details of such requirements and if not, the details of steps being taken to guarantee the protection of end-to-end encryption?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)**

- (a) & (b) The draft rules are published for a period of 30 days in the Official Gazette inviting comments and suggestions from stakeholders and public at large before they are finalized.
- (c) & (d) The Act provides for notification of standards and conformity assessment measures in respect of encryption and data processing in telecommunication.
